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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
14 26.3.96		<p>Learned counsel for the applicant Shri B.S.Tripathy is heard. His ground is simply that the applicant is a Group D employee - a poor man and his mother is exclusively dependant on him as she is ailing since long time. One earlier representation has been rejected. His second representation requesting that he may be retained till the end of December, 1995 has not been disposed of. But since December, 1995 has passed over, there is no need for that representation to be disposed of. Shri Tripathy says that on principle or on merit he cannot lay great emphasis to win his case. In the peculiar circumstances in which he is placed, he will be affected considerably in the event of transfer. He wants to file another representation within a week. The Commissioner of Income Tax, Cuttack, is directed to dispose of the same within a period two weeks. Subject to that there is no other ground pressed by the learned counsel for the applicant for disposal of the original Application on merits. Till the representation is disposed of, the applicant shall continue at Cuttack. If the representation is in favour of the applicant, he will continue otherwise he will move to the new place. The Original Application is accordingly disposed of.</p> <p>Heard Shri A.K.Mishra, learned Standing Counsel for the respondents.</p> <p style="text-align: right;">Anuradha MEMBER (ADMINISTRATIVE)</p>	<p>Order dt. 6.9.95</p> <p>A copy of of order dt. 6.9.95 may be given to the counsel for both sides.</p> <p><u>Fathu</u> <u>Chunuk</u> 08.09.95 S-0</p> <p>Order No. 3 dt. 6.9.95 may be seen.</p> <p>M.A. 614/95 for appropriate orders.</p> <p>Counter to the MA-614/95 has not filed.</p> <p><u>Fathu</u> 12/9 Bench</p> <p>08. No. 5 dt. 14.9.95</p> <p>A copy of order dt. 14.9.95 may be given to the counsel for both sides.</p> <p><u>Fathu</u> <u>Chunuk</u> 15/9 S-0</p>

Received copy, Pannan Hollie.